

21.10.2002

(1)

P.

2.

CP 452/2002 IN

OA 725/2001

Present: Sh. Sant Lal, counsel for applicant.

This OA 725/2001 was disposed of by the Tribunal vide their order dated 6.9.2001 with the direction to the respondents to comply its order within four weeks from the date of receipt of a copy of this order. Nothing has been done by them. Prisons for contempt has been made out.

Issue notice to the Contemners, returnable on 26.11.2002.

Personal present is exempted for the present.

(Shankar Raju)
M(S)

(Kobindan S. Tampi)
M(A)

cc/

Notice issued by CP
R-1 Served
R-2 A/D awaited
Reply to CP Not filed

No.29

CP-452/2002 in OA-725/2001

26.11.2002

Present : Sh. Sant Lal, counsel for petitioner.
Sh. R.P. Aggarwal, counsel for respondents.

At the request of the learned counsel for respondents to which the other side has no objection, the case is adjourned to 17.12.2002.

(Govindan S. Tampl)
Member(A)

(Dr. A. Vedavalli)
Member(J)

/vv/

Refd to apud 201

List in case P
as no 22 in case 21
for

Item-18

C.P.452/2002 in
O.A.725/2001

17.12.2002

Present: Shri Sant Lal, counsel for the petitioner.

Shri R.P. Agarwal, counsel for the respondents.

It is not being disputed at either end that the Delhi High Court has stayed the contempt proceedings. Keeping in view the said fact, the present petition is adjourned sine die with liberty to either party to seek restoration of the same after the stay is vacated.


(S.A.T. Rizvi)
Member (A)


(V.S. Aggarwal)
Chairman.